

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A.NO. 1063 : Date of decision: 26.7.93

Rohitashwa Kumar : Applicant.

None for the applicant.

VERSUS

State of Raj. : Respondents.

Mr.K.P.Mishra : Counsel for the respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. O.P.SHARMA, ADM MEMBER

None present for the applicant.

We have perused the records ourselves and have heard the learned counsel for the respondents. The prayer for relief in the application is as follows:-

" At this stage the applicant prays that the Departmental Enquiry which is going against the applicant may kindly be quashed because the very basis of the enquiry initiated against the applicant is erroneous and he is being made to defend himself without supplying of the copies of the documents on the basis of which the chargesheet was framed".

The learned counsel for the respondents has drawn our attention to (Annex.P-2) which is order

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Dated 13.12.1987 passed by the Govt. of Rajasthan. From a perusal of the said order it is seen that after the enquiry was held against the applicant, he was exonerated of the charges by the Enquiry Officer and the findings of the Enquiry Officer have ^{been} accepted by the Govt. The applicant who had been suspended earlier in connection with the initiation of disciplinary proceedings against him has also been reinstated in service. Not only that, the period of suspension has also been treated as period spent on duty. Thus the grievance of the applicant does not survive. The application is, therefore, dismissed as having become infructuous. Parties shall bear their own costs.

(O.P.SHARMA)
Adm.Member

G.Krishna
(GOPAL KRISHNA)
Judl.Member

Anil